

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 258 OF 2019 &
IA NOS. 1360, 1630 & 1631 OF 2019

Dated : 16th October, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

GVK Power (Goindwal Sahib) Ltd.

.... Appellant(s)

Versus

Punjab State Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant : Mr. Amit Kapur

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Ms. Suparna Srivastava for R-2

ORDER

IA NOS. 1630 & 1631 OF 2019
(Applications for condonation of delay in filing rejoinders)

For the reasons set out in the applications, 15 days' delay each in filing rejoinders is condoned and the rejoinders are taken on record. Applications are disposed of.

APPEAL NO. 258 OF 2019 & IA NO. 1360 OF 2019

Heard learned learned senior counsel, Mr. Sajan Poovayya for Appellant and the learned counsel for Respondents. The report of auditors, who are jointly appointed by the parties, seems to be ready with the parties though not yet placed before the Commission.

The tariff petition seems to be listed before the Commission on 06.11.2019 for further proceedings. The report of the auditors shall be placed before the Commission for their perusal, so that they could do needful. Meanwhile, if the Appellant and the Respondent-DISCOM come to some inter-se terms mutually agreed between them, the same could be placed before the Respondent-Commission.

List the matter on 02.12.2019. Interim order, if any, shall continue till the next date of hearing.

(S.D. Dubey)
Technical Member

tpd/mkj

(Justice Manjula Chellur)
Chairperson